Times of India, Chennai, 24/06/2026
Page No: 3, Size: 17.01cm × 12.65cm

NHRC takes suo motu note of ammonia leak; seeks report from TN

Chennai: With the death toll in the Tiruvallur shrimp processing factory ammonia leak case crossing nine, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the incident. The commission, headed by former judge of the Supreme Court Justice V Ramasubramanian, has directed the Tamil Nadu chief secretary and DGP to file a detailed report on the incident in two weeks. "The report should include the status of the health of the workers as well as the disbursement of the relief amount announced by the state govt to be paid to the family of the deceased workers," the commission said.

NHRC took suo motu cognisance of the incident based on media reports. On June 21, two women died, and several others fell sick after inhaling ammonia, which leaked at a private shrimp processing factory in Tiruvallur. TNN

Statesman, Bhubaneshwar, 24/06/2026
Page No: 2, Size: 11.27cm × 13.36cm

SP visits Rayagada mob lynching spot, NHRC takes cognisance

STATESMAN NEWS SERVICE

Rayagada, 23 June :

The police have intensified investigation into the recent mob violence incident near Intaliguda junction in Kalyansinghpur block of Rayagada district in which a girl was stripped and assaulted.

Superintendent of Police Raj Prasad visited the spot, reviewed the sequence of events, and held discussions with police and administrative officials who were present during the incident. He also interacted with residents of Intaliguda village and said further accused persons would be identified based on evidence, with strict legal action to follow. The case has been accorded highest priority and tagged as a Red Flag case with the crime branch supervising the investigations. 23 people have been arrested.

Meanwhile, advocate and human rights activist Anup Kumar Patra of Jeypore has approached the National Human Rights Commission (NHRC), seeking an impartial probe and justice for the victim. The NHRC has registered the complaint .

Dainik Bhaskar, Patna, 24/06/2026
Page No: 3, Size: 16.99cm × 11.99cm

दो बेंच के पद खाली रहने के बाद भी पीड़ितों को मिली राहत

बिहार मानवाधिकार आयोग की एक बेंच ने ही साल भर में 6520 मामलों को निपटाया

सिटी रिपोर्टर | पटना

बिहार मानवाधिकार आयोग की एक बेंच ने ही वर्ष 2025 में 6520 मामलों का निपटारा कर दिया। सालभर में आयोग को 7796 शिकायतें मिली थीं। आयोग द्वारा जारी वार्षिक रिपोर्ट में यह बात सामने आई है। आयोग में तीन बेंच हैं, जिनमें से एक ही काम कर रही है। दो बेंच के पद खाली हैं।

पटना हाईकोर्ट के पूर्व न्यायमूर्ति अनंता मनोहर बदर आयोग के अध्यक्ष हैं। आयोग की इस बड़ी कामयाबी के पीछे आधुनिक तकनीक का बड़ा हाथ है। राष्ट्रीय मानवाधिकार आयोग द्वारा विकसित HRCNet पोर्टल पर ऑनलाइन शिकायत की जा सकती है। इसके अलावा डाक, फैक्स या ई-मेल से मिलने वाली शिकायतों का बिना किसी शुल्क के तुरंत ऑनलाइन रजिस्ट्रेशन होता है। पीड़ित को केस दर्ज होने से लेकर सुनवाई की तारीख और बेंच आवंटन की हर जानकारी उनके मोबाइल पर एसएमएस से मिलती है। आयोग के निबंधक शैलेंद्र कुमार सिंह ने कहा कि यहां सिर्फ अर्जियों का इंतजार नहीं किया जाता है। अखबारों और मीडिया में आने वाली गंभीर खबरों, पुलिस ज्यादती या लोकसेवकों की लापरवाही के मामलों पर आयोग के अध्यक्ष तुरंत स्वतः संज्ञान लेते हैं। इसके बाद आयोग के विशेष विंग की ऑन स्पॉट जांच टीम मौके पर जाकर सच सामने लाती है।

पांच बड़ी पहल : जिनसे बदला सिस्टम का चेहरा

1. आयोग ने थानों में साफ-सफाई, महिलाओं के लिए अलग हाजत, आगंतुकों के लिए पानी-कुर्सी और बंदियों के भोजन भत्ते में बढ़ोतरी जैसे सुझाव सरकार को दिए हैं।
2. आयोग के दबाव के बाद सरकारी विभागों में उपसचिव स्तर और जिला स्तर पर एडीएम और डीएसपी रैंक के अधिकारियों को नोडल पदाधिकारी बनाया गया है।
3. आयोग के 17 साल पूरे होने पर 10 दिसंबर 2025 को सभी 58 जेलों के करीब 47,000 कैदियों को मानवाधिकार और कानून के प्रति जागरूक किया गया।
4. बिना लाइसेंस के चल रहे अवैध नर्सिंग होम, फर्जी पैथोलॉजी लैब और महिलाओं के अवैध गर्भाशय निकालने जैसी गंभीर घटनाओं को रोकने के लिए एसओपी बनाने की अनुशंसा।
5. विधि के छात्रों के लिए नियमित इंटर्नशिप कोर्स चलाया जा रहा है। साल 2025 में 123 छात्र-छात्राओं को ट्रेनिंग देकर मानवाधिकार का एंबेसडर बनाया गया।

आंकड़ों में न्याय की रफ्तार

▪ **साल 2025** में नई शिकायतें आईं : 7796 ▪ **साल 2025 में** शिकायतों का निपटारा : 6520 (पुराने केसों सहित) ▪ **2008 से अबतक** : 1,10,205 शिकायतें मिलीं, जिनमें से 98,283 का निपटारा हो चुका है।

Source: https://contentmediasolution.com/news/ncw-seeks-action-taken-report-from-odisha-dgp-over-rayagada-mob-assault-triggered-by-child-lifting-rumour/amp/

NCW Seeks Action Taken Report from Odisha DGP Over Rayagada Mob Assault Triggered by Child-Lifting Rumour
Neel Achary 19 hours ago

Rayagada, June 23 (UDN): The National Commission for Women (NCW) has taken strong cognisance of the mob assault on a non-Odia woman in Odisha's Rayagada district after she was falsely suspected of being involved in child lifting, and has sought an Action Taken Report (ATR) from the Director General of Police (DGP), Odisha.

Acting on its own initiative, the NCW has directed the state police chief to submit a detailed report, including a copy of the FIR, progress of investigation, and action taken against those involved in the assault as well as individuals responsible for spreading the rumour that triggered the violence.

The Commission has also sought information on the victim's medical treatment, counselling support, and safety arrangements for volunteers and interns associated with NGOs working in the region.

The case has also come under the purview of the National Human Rights Commission (NHRC), with petitions alleging administrative and police lapses in controlling the rumour and preventing the attack. The petitions have named the Governor, Chief Minister, Chief Secretary, DGP, Rayagada SP, and District Collector as respondents, seeking strict action against the accused, compensation for the victim, and psychological support.

State Women's Commission Chairperson Shobhana Mohanty termed the incident "shocking and inhumane," noting that the victim, who has since returned to Delhi, has recorded her statement via video conferencing. She also said efforts are underway to ensure filing of a charge sheet within 60 days and trial in a fast-track court.

Additional Director General of Police (Crime Against Women and Children Wing) S. Saini said the investigation is being treated on a priority basis and will be closely monitored, with plans for a fast-track trial.

Police said the victim was allegedly misled by an individual for directions, who later spread false rumours branding her as a child kidnapper, triggering the mob attack. The alleged mastermind behind the misinformation has been arrested, and investigators are examining multiple video clips to identify other accused. A Test Identification (TI) parade is also being considered.

So far, 25 people have been arrested in connection with the case. While 24 accused have already been produced before court, another arrest was made recently. Several residents of Intaliguda village have reportedly fled the area fearing further arrests.

Rayagada Superintendent of Police Rajprasad visited Intaliguda Chhak in Kalyansinghpur to review the situation, met individuals who rescued the victim, and commended their intervention. Additional police forces have been deployed to maintain law and order and prevent further unrest.

Authorities have urged the public not to circulate rumours, warning of strict action against those spreading misinformation.

Source: https://ianslive.in/fir-registered-against-police-officials-in-the-bharat-tiwari-encounter-case-the-deceaseds-mother-is-the-complainant--20260623212433

Bihar: FIR registered against police officials in Bharat Tiwari encounter case
IANS June 23, 2026 9:57 PM

Patna, June 23 (IANS) The alleged Bharat Bhushan Tiwari encounter case in Bihar's Bhojpur has taken a significant legal turn, with an FIR now being registered against several police officials on the complaint of the deceased's mother.

According to the Bhojpur Police, Shahpur Police Station Case No. 178/26, dated June 22, 2026, has been registered in connection with the alleged encounter that took place in Belauti village under the Shahpur police station area.

The FIR reportedly names several officials, including Jagdishpur SDPO Rajesh Kumar Sharma, former Shahpur SHO Rajesh Malakar, and other police personnel associated with the operation. The case is currently under investigation.

Bharat Bhushan Tiwari, a resident of Belauti village in Bhojpur district, died during a police operation conducted on June 17.

According to the police version, Bharat Tiwari allegedly opened fire on the police team, firing 10 to 12 rounds, which led to retaliatory firing in self-defence.

However, the family and several local residents have alleged that Tiwari had surrendered and was subsequently shot, leading to allegations of a fake encounter.

The case has also reached the Bihar State Human Rights Commission after a petition filed by human rights lawyer S.K. Jha.

The Commission has sought reports from the Chief Secretary of Bihar, the Director General of Police, and the Bhojpur Superintendent of Police.

The matter is scheduled to be reviewed on July 13, 2026, by Justice Anant Manohar Badar.

Separate petitions have also been submitted before the National Human Rights Commission and the State Human Rights Commission seeking registration of cases against the involved personnel, an independent inquiry, compensation for the victim's family, and an investigation under the supervision of a retired judge.

A Public Interest Litigation has also been filed before the Patna High Court by advocate Mukesh Kumar seeking an independent investigation into the incident.

The petition raises several questions, including why no arrest was made despite a viral video allegedly showing Bharat Tiwari with a firearm, why no weapon was allegedly recovered earlier, and whether proper procedures were followed during the police operation.

The petitioner argues that if the deceased had surrendered before being shot, accountability must be fixed, and legal action should be taken against those responsible.

Following the incident, the Bihar government initiated preliminary action by suspending the Shahpur SHO and four other police personnel involved in the operation.

The state government has also announced a judicial inquiry by a retired High Court judge.

However, according to the petitioners, the formal notification regarding the commission has yet to be issued.

At present, the case is simultaneously being examined through the police investigation into the FIR, the proposed judicial inquiry, proceedings before the Human Rights Commission, and the Public Interest Litigation before the

High Court.
--IANS

Lokmat Times, Online News, 24/06/2026

Source: https://www.lokmattimes.com/national/nhrc-issues-notice-seeks-detailed-report-on-ammonia-leak-in-tns-tiruvallur/

NHRC issues notice, seeks detailed report on ammonia leak in TN's Tiruvallur
By IANS | Updated: June 23, 2026 17:05 IST

Chennai, June 23 The National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of the deadly...

Chennai, June 23 The National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of the deadly ammonia gas leak at a seafood processing unit in Tamil Nadu's Tiruvallur district and issued notices to the Tamil Nadu Chief Secretary M. Sai Kumar and Director General of Police Mahesh Kumar Aggarwal, seeking a detailed report on the incident within two weeks.
Acting on media reports about the industrial accident, the commission said that the tragedy, which has so far claimed nine lives, raises serious concerns relating to human rights and workplace safety.
The NHRC has asked the state government to provide a comprehensive account of the incident, including the circumstances leading to the leak, the action taken by authorities and the present condition of the affected industrial workers.

The commission has also sought details regarding the compensation and relief announced by the Tamil Nadu government for the families of the deceased industrial workers.
It directed the authorities to furnish information on the disbursement of the relief amount as well as the medical treatment being provided to those who were exposed to the toxic gas.

According to reports, the leak occurred at a private seafood processing and export facility in the Tiruvallur district, where a large number of workers, predominantly women, were employed.
The workers were reportedly resting in a room near the factory premises when ammonia gas leaked from the unit, exposing them to toxic fumes.

The incident triggered a major emergency response, with affected workers rushed to hospitals across Chennai and Tiruvallur.
More than 70 workers were admitted for treatment and medical observation following complaints of breathing difficulties and other symptoms associated with ammonia inhalation.
The victims are reported to be migrant workers employed at the seafood processing facility.
The tragedy has intensified concerns over industrial safety practices and the handling of hazardous chemicals in workplaces.
Meanwhile, the Tamil Nadu government has ordered a formal inquiry into the accident and constituted a three-member committee to investigate the circumstances that led to the ammonia gas leak.
The panel has been tasked with identifying possible lapses, fixing responsibility and recommending measures to prevent similar incidents in the future.
The NHRC said it would examine the report submitted by the state authorities before deciding on any further action.

The commission's intervention comes amid growing demands for stricter enforcement of workplace safety norms and greater protection for industrial workers handling hazardous substances.

Source: https://www.prameyanews.com/ncw-seeks-atr-from-odisha-dgp-over-rayagada-mob-violence-triggered-by-child-lifter-rumour

NCW seeks ATR from Odisha DGP over Rayagada mob violence triggered by child-lifter rumour

The National Commission for Women (NCW) has strongly condemned the brutal mob assault on a non-Odia woman in Odisha's Rayagada district after she was falsely suspected of being a child kidnapper
Published By : Bratati Baral | June 23, 2026 11:42 AM

Rayagada, June 23: The National Commission for Women (NCW) has strongly condemned the brutal mob assault on a non-Odia woman in Odisha's Rayagada district after she was falsely suspected of being a child kidnapper. Taking suo motu cognizance of the incident, the commission has sought an Action Taken Report (ATR) from the Director General of Police (DGP).

The NCW has directed the DGP to submit a copy of the FIR, details of the ongoing investigation, and information regarding action taken against both the accused and those responsible for spreading the rumour. The commission has also sought details on the victim's medical treatment, counselling support, and measures taken to ensure the safety of volunteers and interns working with non-governmental organisations (NGOs).

The incident has also come under the scrutiny of the National Human Rights Commission (NHRC). Separate petitions filed by advocate and human rights activists Anup Kumar Patra and Subrata Das allege that the local administration and police failed to curb the rumour and protect the victims. The petitions have named the Governor, Chief Minister, Chief Secretary, DGP, Rayagada Superintendent of Police (SP), and the District Collector as respondents.

The petitioners have demanded stringent action against those involved in the attack and sought adequate compensation, medical care, and psychological counselling for the victim.

State Women's Commission Chairperson Shobhana Mohanty described the incident as shocking and inhumane. She said the victim, who has since returned to Delhi, has recorded her statement through video conferencing. Efforts are underway to ensure that a charge sheet is filed within 60 days and that the case is tried in a fast-track court. Mohanty also held discussions with the district police regarding a comprehensive investigation into the circumstances that led to the violence.

Additional Director General of Police (ADG), Crime Against Women and Children Wing, S. Saini said the case is being treated as a top-priority matter. He confirmed that the investigation would be continuously monitored and that the trial would be conducted in a special fast-track court.

According to police, the individual whom the victim had approached for directions allegedly spread the rumour that she was a child kidnapper. The alleged mastermind behind the misinformation campaign has been arrested by Kalyansinghpur police. Investigators are examining more than ten videos related to the incident and are working to identify additional suspects. A Test Identification (TI) parade may also be conducted.

Meanwhile, Rayagada SP Rajprasad visited Intaliguda Chhak in Kalyansinghpur on Monday evening to review the

investigation. He met three local youths—Balaram Bag, Purushu Sikaka and Biswanath Kunaka—who rescued the woman from the violent mob and commended them for their courage.

The SP also interacted with police personnel who were present at the scene, reviewed security arrangements, and assessed the law-and-order situation. Additional police forces have been deployed in the area, and authorities are maintaining close surveillance to prevent any further unrest.

Police have arrested another accused in connection with the case, taking the total number of arrests to 25. Earlier, 24 accused persons had already been produced before the court. Reports indicate that many male residents of Intaliguda village have fled due to fears of arrest.

Authorities continue to track down other individuals involved in spreading the rumour and participating in the mob attack. The police have urged the public not to believe or circulate rumours and misinformation, warning that strict action will be taken against offenders.

Source: https://theprint.in/india/regional-cooperation-should-be-guided-by-principles-of-respect-for-state-sovereignty-nhrc-chief/2967972/

HomeIndiaRegional cooperation should be guided by principles of respect for State sovereignty:...

India
Regional cooperation should be guided by principles of respect for State sovereignty: NHRC chief
PTI 23 June, 2026 09:48 pm IST

New Delhi, Jun 23 (PTI) NHRC chairperson Justice V Ramasubramanian (retd) on Tuesday said regional cooperation should be guided by the principles of respect for state sovereignty, non-interference in internal affairs, equality and mutual consideration of national interests.

He made the remarks while virtually participating in the first consultative meeting of national human rights institutions (NHRIs), state bodies and other organisations of the Shanghai Cooperation Organisation (SCO) member states responsible for the protection of human rights and freedoms held in Bishkek in Kyrgyz Republic, the National Human Rights Commission (NHRC) said in a statement.

The NHRC chief welcomed the objectives contained in the draft protocol relating to the exchange of information, dissemination of best practices, expert cooperation and development of coordinated approaches to human rights issues.

He noted that regular exchanges among institutions would facilitate mutual learning and enhance institutional effectiveness.

Justice Ramasubramanian, while participating virtually in the meeting, underscored that regional cooperation should be guided by the principles of respect for State sovereignty, non-interference in internal affairs, equality and mutual consideration of national interests, the statement said.

He highlighted the NHRC's Indian Technical and Economic Cooperation (ITEC) capacity-building programme for NHRIs and the value of structured learning, dialogue and cross-border engagement in strengthening institutional capacities.

Justice Ramasubramanian also reaffirmed the NHRC's support for deeper cooperation within the SCO framework and expressed confidence that the consultative mechanism would evolve into an important platform for dialogue, cooperation and exchange of experiences among institutions dedicated to the promotion and protection of human rights and freedoms.

He highlighted that the NHRC, established in 1993, has dealt with nearly 2.37 million cases of human rights violations over the past 32 years, providing valuable institutional experience that could be shared with other member states.

He added that institutions across SCO member states possess rich experiences from which all could benefit through sustained engagement.

The NHRC chief expressed hope that the first consultative meeting would lay the foundation for a durable and practical framework for regional human rights cooperation based on mutual respect, exchange of experiences and a shared commitment to human dignity.

The SCO is a Eurasian political, economic and security alliance founded in 2001, currently comprising nine member states, including India, China, Russia, Pakistan and several Central Asian nations. PTI KND KSS KSS

Source: https://www.freepressjournal.in/amp/education/lucknow-fire-tragedy-under-nhrc-lens-as-complaint-seeks-probe-into-15-student-deaths

Lucknow Fire Tragedy Under NHRC Lens As Complaint Seeks Probe Into Student Deaths

Lucknow coaching fire reaches NHRC; complaint seeks nationwide safety review after 18 students died. Filed by former education officer Dr Rajiv Kumar Gupta, the plea highlights repeated coaching-centre tragedies and demands stronger fire and student safety measures.
Gauri Deekonda Updated: Tuesday, June 23, 2026, 12:34 PM IST

Lucknow: A complaint has been filed with the National Human Rights Commission (NHRC) over the death of 18 students in the recent fire at a coaching centre in Aliganj, Lucknow. The complaint seeks a nationwide review of coaching institute safety standards as well as ensuring the students' safety.

NHRC complaint registered
As per the Jagran report, the complaint was submitted by Dr Rajiv Kumar Gupta, a resident of Noida and former regional higher education officer. The NHRC has accepted the complaint and registered it as Diary No. 14383/IN/2026.

Coaching safety concerns raised
In the complaint, Dr Gupta stated that the Lucknow tragedy is not an isolated incident. He referred to the deaths of three students in a basement flooding incident at a coaching centre in Delhi's Rajendra Nagar on July 27, 2024, and the 2019 fire at a coaching institute in Ahmedabad that claimed 22 lives.

The complaint further stated that many coaching centres continue to operate from congested buildings lacking adequate emergency exits, fire safety equipment, and evacuation systems.

The complaint further states that many students are forced to study in small rooms and confined spaces that lack life-saving equipment and adequate security. It further argues that thousands of students across India are being exposed to unsafe conditions while pursuing their education.

Prior complaint to NHRC
Dr Gupta also claimed that he had previously filed a complaint with the NHRC about safety issues in coaching institutes, but that no improvement had been made.

List of victims submitted
The complaint names all 15 victims of the Lucknow fire, including student Mayank Gupta, and asks the Commission to intervene and take effective action to protect the students' right to life and safety.

Published on: Tuesday, June 23, 2026, 11:36 AM IST

The Hawk, Online News, 24/06/2026

Source: https://www.thehawk.in/news/india/nhrc-issues-notice-seeks-detailed-report-on-ammonia-leak-in-tns-tiruvallur

NHRC issues notice, seeks detailed report on ammonia leak in TN's Tiruvallur

NHRC Seeks Report on Deadly Ammonia Gas Leak Incident in Tamil Nadu
The Hawk
Jun 23, 2026, 05:06 PM(Updated Jun 23, 2026, 05:59 PM)

Chennai, June 23 (IANS) The National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of the deadly ammonia gas leak at a seafood processing unit in Tamil Nadu's Tiruvallur district and issued notices to the Tamil Nadu Chief Secretary M. Sai Kumar and Director General of Police Mahesh Kumar Aggarwal, seeking a detailed report on the incident within two weeks.

Acting on media reports about the industrial accident, the commission said that the tragedy, which has so far claimed nine lives, raises serious concerns relating to human rights and workplace safety.

The NHRC has asked the state government to provide a comprehensive account of the incident, including the circumstances leading to the leak, the action taken by authorities and the present condition of the affected industrial workers.

The commission has also sought details regarding the compensation and relief announced by the Tamil Nadu government for the families of the deceased industrial workers.

It directed the authorities to furnish information on the disbursement of the relief amount as well as the medical treatment being provided to those who were exposed to the toxic gas.

According to reports, the leak occurred at a private seafood processing and export facility in the Tiruvallur district, where a large number of workers, predominantly women, were employed.

The workers were reportedly resting in a room near the factory premises when ammonia gas leaked from the unit, exposing them to toxic fumes.

The incident triggered a major emergency response, with affected workers rushed to hospitals across Chennai and Tiruvallur.

More than 70 workers were admitted for treatment and medical observation following complaints of breathing difficulties and other symptoms associated with ammonia inhalation.

The victims are reported to be migrant workers employed at the seafood processing facility.

The tragedy has intensified concerns over industrial safety practices and the handling of hazardous chemicals in workplaces.

Meanwhile, the Tamil Nadu government has ordered a formal inquiry into the accident and constituted a three-member committee to investigate the circumstances that led to the ammonia gas leak.

The panel has been tasked with identifying possible lapses, fixing responsibility and recommending measures to prevent similar incidents in the future.

The NHRC said it would examine the report submitted by the state authorities before deciding on any further action.

The commission's intervention comes amid growing demands for stricter enforcement of workplace safety norms and greater protection for industrial workers handling hazardous substances.

--IANS

Source: https://www.thehawk.in/news/india/nhrc-chief-attends-meeting-of-sco-member-states

NHRC chief attends meeting of SCO member states

NHRC Chairperson Emphasizes Importance of Regional Cooperation in Addressing Human Rights Challenges
The Hawk
Jun 23, 2026, 11:02 PM(Updated Jun 24, 2026, 06:55 AM)

New Delhi, June 23 (IANS) National Human Rights Commission (NHRC) Chairperson Justice (Retd) V. Ramasubramanian on Tuesday virtually participated in the First Consultative Meeting of National Human Rights Institutions, State Bodies and other Organisations of the Shanghai Cooperation Organisation (SCO) member states.

The event was held in Bishkek, Kyrgyz Republic and NHRC Secretary General Bharat Lal and Joint Secretary Samir Kumar were also present.

The meeting was attended by the Ombudsperson of the Kyrgyz Republic, the Deputy Secretary-General of the SCO, Chairpersons and Heads of National Human Rights Institutions (NHRIs) and other relevant bodies from Russia, China, Iran, Pakistan, Uzbekistan, Kazakhstan, Tajikistan and Belarus, along with distinguished delegates and experts.

Justice Ramasubramanian commended the Kyrgyz Republic for its leadership in convening the first consultative meeting under its SCO Chairmanship.

He said that the proposal for regular consultative interaction among NHRIs and related bodies is both timely and forward-looking. It would promote meaningful dialogue, mutual understanding and practical cooperation in addressing contemporary socio-economic and geo-political challenges.

He emphasised that NHRIs play an important role in strengthening trust between the State and society and fostering social stability.

He underscored that regional cooperation should be guided by the principles of respect for State sovereignty, non-interference in internal affairs, equality and mutual consideration of national interests.

The NHRC Chairperson welcomed the objectives contained in the draft protocol relating to the exchange of information, dissemination of best practices, expert cooperation and development of coordinated approaches to human rights issues.

He noted that regular exchanges among institutions would facilitate mutual learning and enhance institutional effectiveness.

Justice Ramasubramanian highlighted NHRC's Indian Technical and Economic Cooperation (ITEC) Capacity Building Programme for NHRIs and the value of structured learning, dialogue and cross-border engagement in

strengthening institutional capacities.

He reaffirmed NHRC India’s support for deeper cooperation within the SCO framework and expressed confidence that the consultative mechanism would evolve into an important platform for dialogue, cooperation and exchange of experiences among institutions dedicated to the promotion and protection of human rights and freedoms.

--IANS

Source: https://www.dtnext.in/news/tamilnadu/tiruvallur-ammonia-leak-deaths-nhrc-issues-notices-to-tn-govt-seeks-detailed-report-in-2-weeks

Tamil Nadu

Tiruvallur ammonia leak deaths: NHRC issues notices to TN govt, seeks detailed report in 2 weeks

Citing media reports, the rights panel said it raised serious concerns of human rights violation

Online Desk Updated on: 23 Jun 2026, 1:13 pm

CHENNAI: Taking suo motu cognizance of the reported death of workers after an ammonia leak at a seafood processing unit in Tiruvallur, the National Human Rights Commission issued notices to the Tamil Nadu Chief Secretary and police chief seeking a detailed report on the matter within two weeks.

The report should include the status of health of the affected workers and also the disbursement of the relief amount announced by the State government to be paid to the families of the deceased workers, it directed.

Citing news reports about the incident, which has so far claimed nine lives, the commission observed that it raised serious issues of human rights violations.

Issuing notices to the Chief Secretary and police chief seeking a report on the incident, it said, "The report is also expected to include the status of health of the workers as well as the disbursement of the relief amount announced by the State government to be paid to the next of kin of the deceased workers."

How many workers were affected?

According to reports carried on June 22, women workers died after inhaling ammonia that allegedly leaked from the factory premises. Several others were taken ill when the incident occurred. The workers were reportedly resting in a nearby room at the time of the leak.

More than 70 workers were admitted to various hospitals in Chennai and Tiruvallur for treatment soon after the incident.

The Tamil Nadu government has also ordered a probe into the incident and constituted a three-member committee to investigate the circumstances leading to the ammonia leak.

The NHRC said it would examine the report from the state authorities before deciding on further action.

Source: https://timesofindia.indiatimes.com/city/chennai/nhrc-takes-suo-motu-note-of-ammonia-leak-seeks-report-from-tn/amp_articleshow/131941142.cms

NHRC takes suo motu note of ammonia leak; seeks report from TN
City |TNN | Jun 23, 2026, 19:59 IST

Chennai: With the death toll in the Tiruvallur shrimp processing factory ammonia leak case crossing 9, the National Human Rights Commission (NHRC) has taken suo motu cognisance of the incident.
The commission, headed by former judge of the Supreme Court Justice V Ramasubramanian, has directed the Tamil Nadu chief secretary and DGP to file a detailed report on the incident in two weeks.

“The report should include the status of the health of the workers as well as the disbursement of the relief amount announced by the state govt to be paid to the family of the deceased workers,” the commission said.
NHRC took suo motu cognisance of the incident based on media reports. On June 21, two women died, and several others fell sick after inhaling ammonia, which leaked at a private shrimp processing factory in Tiruvallur. At the time of the incident, the employees were taking a rest in a nearby room. About 59 workers have been admitted to various hospitals in Chennai and Tiruvallur soon after the incident.

Clarion India, Online News, 24/06/2026

Source: https://clarionindia.net/nhrc-issues-notice-seeks-detailed-report-on-ammonia-leak-in-tamil-nadus-tiruvallur/

NHRC Issues Notice, Seeks Detailed Report on Ammonia Leak in Tamil Nadu's Tiruvallur
Clarion India Date: June 23, 2026

The NHRC has asked the state government to provide a comprehensive account of the incident, including the circumstances leading to the leak, the action taken by authorities and the present condition of the affected industrial workers.
CHENNAI — The National Human Rights Commission (NHRC) on Tuesday took suo motu cognisance of the deadly ammonia gas leak at a seafood processing unit in Tamil Nadu's Tiruvallur district and issued notices to the Tamil Nadu Chief Secretary M. Sai Kumar and Director General of Police Mahesh Kumar Aggarwal, seeking a detailed report on the incident within two weeks.

Acting on media reports about the industrial accident, the commission said that the tragedy, which has so far claimed nine lives, raises serious concerns relating to human rights and workplace safety.

The NHRC has asked the state government to provide a comprehensive account of the incident, including the circumstances leading to the leak, the action taken by authorities and the present condition of the affected industrial workers.

The commission has also sought details regarding the compensation and relief announced by the Tamil Nadu government for the families of the deceased industrial workers.

It directed the authorities to furnish information on the disbursement of the relief amount as well as the medical treatment being provided to those who were exposed to the toxic gas.

According to reports, the leak occurred at a private seafood processing and export facility in the Tiruvallur district, where a large number of workers, predominantly women, were employed.

The workers were reportedly resting in a room near the factory premises when ammonia gas leaked from the unit, exposing them to toxic fumes.

The incident triggered a major emergency response, with affected workers rushed to hospitals across Chennai and Tiruvallur.

More than 70 workers were admitted for treatment and medical observation following complaints of breathing difficulties and other symptoms associated with ammonia inhalation.

The victims are reported to be migrant workers employed at the seafood processing facility.

The tragedy has intensified concerns over industrial safety practices and the handling of hazardous chemicals in workplaces.

Inquiry Ordered

Meanwhile, the Tamil Nadu government has ordered a formal inquiry into the accident and constituted a three-member committee to investigate the circumstances that led to the ammonia gas leak.

The panel has been tasked with identifying possible lapses, fixing responsibility and recommending measures to prevent similar incidents in the future.

The NHRC said it would examine the report submitted by the state authorities before deciding on any further action.

The commission's intervention comes amid growing demands for stricter enforcement of workplace safety norms and greater protection for industrial workers handling hazardous substances.

Odisha CM enhances compensation to Rs 10 lakh for Odia workers

Odisha Chief Minister Mohan Charan Majhi on Tuesday enhanced the ex-gratia assistance for the families of women workers who lost their lives in the ammonia gas leak at a private seafood processing and export facility in Tamil Nadu's Tiruvallur district on June 21, raising it from Rs 4 lakh to Rs 10 lakh.

Expressing deep grief over the death of Odia workers, CM Majhi had earlier announced ex gratia of Rs 4 lakh from the Chief Minister's Relief Fund (CMRF) to the next of kin of every deceased worker. According to the Chief Minister's Office, the compensation amount has now been enhanced to Rs 10 lakh by CM Majhi.

Speaking to media persons, Chief Secretary Anu Garg informed that efforts are underway to bring back the bodies of deceased workers to Odisha at the earliest after the completion of all the formalities.

She further said that the state government is considering deputing another official to join the three-member team sent to Chennai earlier.

Notably, acting on the directions of CM Majhi, three senior officers of the Odisha government visited Tiruvallur and are currently coordinating with the Tamil Nadu authorities to ensure medical care for the injured workers and oversee other necessary arrangements. — IANS

Source: https://www.dailyexcelsior.com/regional-cooperation-should-be-guided-by-principles-of-respect-for-state-sovereignty-nhrc-chief/#google_vignette

Home / National / Regional cooperation should be guided by principles of respect for State sovereignty: NHRC chief

Regional cooperation should be guided by principles of respect for State sovereignty: NHRC chief

BY DAILY EXCELSIOR 04:27 AM Jun 24, 2026 IST

NEW DELHI, Jun 23: NHRC chairperson Justice V Ramasubramanian (retd) on Tuesday said regional cooperation should be guided by the principles of respect for state sovereignty, non-interference in internal affairs, equality and mutual consideration of national interests.

He made the remarks while virtually participating in the first consultative meeting of national human rights institutions (NHRIs), state bodies and other organisations of the Shanghai Cooperation Organisation (SCO) member states responsible for the protection of human rights and freedoms held in Bishkek in Kyrgyz Republic, the National Human Rights Commission (NHRC) said in a statement.

The NHRC chief welcomed the objectives contained in the draft protocol relating to the exchange of information, dissemination of best practices, expert cooperation and development of coordinated approaches to human rights issues.

He noted that regular exchanges among institutions would facilitate mutual learning and enhance institutional effectiveness.

Justice Ramasubramanian, while participating virtually in the meeting, underscored that regional cooperation should be guided by the principles of respect for State sovereignty, non-interference in internal affairs, equality and mutual consideration of national interests, the statement said.

He highlighted the NHRC's Indian Technical and Economic Cooperation (ITEC) capacity-building programme for NHRIs and the value of structured learning, dialogue and cross-border engagement in strengthening institutional capacities.

Justice Ramasubramanian also reaffirmed the NHRC's support for deeper cooperation within the SCO framework and expressed confidence that the consultative mechanism would evolve into an important platform for dialogue, cooperation and exchange of experiences among institutions dedicated to the promotion and protection of human rights and freedoms.

He highlighted that the NHRC, established in 1993, has dealt with nearly 2.37 million cases of human rights violations over the past 32 years, providing valuable institutional experience that could be shared with other member states.

He added that institutions across SCO member states possess rich experiences from which all could benefit

through sustained engagement.

The NHRC chief expressed hope that the first consultative meeting would lay the foundation for a durable and practical framework for regional human rights cooperation based on mutual respect, exchange of experiences and a shared commitment to human dignity.

The SCO is a Eurasian political, economic and security alliance founded in 2001, currently comprising nine member states, including India, China, Russia, Pakistan and several Central Asian nations. (PTI)

Source: https://www.pib.gov.in/PressReleasePage.aspx?PRID=2277203®=48&lang=1

National Human Rights Commission

NHRC, India participates in the First Consultative Meeting of NHRIs, State Bodies and other organisations of SCO Member States responsible for the protection of human rights and freedoms held in Bishkek, Kyrgyzstan

Chairperson, Justice V. Ramasubramanian lauds it as a timely initiative for the human rights discourse in the region

Highlights NHRC, India's ITEC Capacity Building Programme for NHRIs and the value of structured learning, dialogue and cross-border engagement in strengthening institutional capacities

Posted On: 23 JUN 2026 7:39PM by PIB Delhi

The National Human Rights Commission (NHRC), India led by the Chairperson, Justice V. Ramasubramanian today participated virtually in the First Consultative Meeting of National Human Rights Institutions, State Bodies and other Organisations of the Shanghai Cooperation Organisation (SCO) Member States responsible for the protection of human rights and freedoms held in Bishkek, Kyrgyz Republic. NHRC, India Secretary General, Shri Bharat Lal and Joint Secretary, Shri Samir Kumar were present. The meeting was attended by the Ombudsperson of the Kyrgyz Republic, the Deputy Secretary-General of the SCO, Chairpersons and Heads of National Human Rights Institutions (NHRIs) and other relevant bodies from Russia, China, Iran, Pakistan, Uzbekistan, Kazakhstan, Tajikistan and Belarus, along with distinguished delegates and experts.

Addressing the meeting, Justice Ramasubramanian commended the Kyrgyz Republic for its leadership in convening the first consultative meeting under its SCO Chairmanship. He said that the proposal for regular consultative interaction among NHRIs and related bodies is both timely and forward-looking. It would promote meaningful dialogue, mutual understanding and practical cooperation in addressing contemporary socio-economic and geo-political challenges. He emphasised that NHRIs play an important role in strengthening trust between the State and society and fostering social stability.

He underscored that regional cooperation should be guided by the principles of respect for State sovereignty, non-interference in internal affairs, equality and mutual consideration of national interests. He welcomed the objectives contained in the draft protocol relating to the exchange of information, dissemination of best practices, expert cooperation and development of coordinated approaches to human rights issues. He noted that regular exchanges among institutions would facilitate mutual learning and enhance institutional effectiveness.

Justice Ramasubramanian highlighted NHRC's Indian Technical and Economic Cooperation (ITEC) Capacity Building Programme for NHRIs and the value of structured learning, dialogue and cross-border engagement in strengthening institutional capacities.

He reaffirmed NHRC India's support for deeper cooperation within the SCO framework and expressed confidence that the consultative mechanism would evolve into an important platform for dialogue, cooperation and exchange of experiences among institutions dedicated to the promotion and protection of human rights and freedoms.

Addressing a session on prospects for consultative cooperation within the SCO on the lines of existing judicial cooperation mechanisms, Justice Ramasubramanian suggested that NHRIs could hold regular seminars, training programmes and interactions in online, offline and hybrid modes to facilitate the sharing of best practices. He highlighted that NHRC, India, established in 1993, has dealt with nearly 2.37 million cases of human rights violations over the past 32 years, providing valuable institutional experience that could be shared with other member States. He added that institutions across SCO member States possess rich experiences from which all could benefit through sustained engagement.

He expressed hope that the first consultative meeting would lay the foundation for a durable and practical framework for regional human rights cooperation based on mutual respect, exchange of experiences and a shared commitment to human dignity.

*****

NSK

(Release ID: 2277203) Visitor Counter : 347
Read this release in: Urdu , हिन्दी

Source: https://newsonair.gov.in/nhrc-handled-nearly-2-37-million-human-rights-cases-in-32-years-justice-ramasubramanian/

NHRC handled nearly 2.37 million human rights cases in 32 years: Justice Ramasubramanian
News On AIR | June 23, 2026 10:15 PM

The National Human Rights Commission (NHRC), India, Chairperson, Justice Ramasubramanian, highlighted that NHRC, India, established in 1993, has dealt with nearly 2.37 million cases of human rights violations over the past 32 years. He said this while virtually addressing the First Consultative Meeting of National Human Rights Institutions, State Bodies and other Organisations of the Shanghai Cooperation Organisation (SCO) Member States responsible for the protection of human rights and freedoms held in Bishkek, Kyrgyz Republic.

Justice Ramasubramanian commended the Kyrgyz Republic for its leadership in convening the first consultative meeting and said that the meeting is both timely and forward-looking. He said that the meeting promotes meaningful dialogue, mutual understanding and practical cooperation in addressing contemporary socio-economic and geo-political challenges. He emphasised that NHRIs play an important role in strengthening trust between the State and society and fostering social stability.

The Chairperson underscored that regional cooperation should be guided by the principles of respect for State sovereignty, non-interference in internal affairs, equality and mutual consideration of national interests. He welcomed the objectives contained in the draft protocol relating to the exchange of information, dissemination of best practices, expert cooperation and development of coordinated approaches to human rights issues. He noted that regular exchanges among institutions would facilitate mutual learning and enhance institutional effectiveness.

He expressed hope that the first consultative meeting would lay the foundation for a durable and practical framework for regional human rights cooperation based on mutual respect, exchange of experiences and a shared commitment to human dignity.

Source: https://thefollowup.in/bihar/news/bharat-bhushan-tiwari-encounter-case-bhrc-notice-bihar-police-action-79908.html

भरत तिवारी एनकाउंटर मामले में BHRC ने लिया बड़ा एक्शन, मुख्य सचिव, DGP और SP से मांगी रिपोर्ट
BY Pratiksha Kumari Jun 23, 2026

भोजपुर/बिहार
भरत भूषण तिवारी एनकाउंटर मामले में बिहार मानवाधिकार आयोग (BHRC) ने बड़ा कदम उठाते हुए मुख्य सचिव, DGP और भोजपुर के SP को नोटिस जारी कर विस्तृत रिपोर्ट मांगी है। इससे पहले इस मामले को दिल्ली उच्च न्यायालय के वरिष्ठ अधिवक्ता सौरभ तिवारी ने राष्ट्रीय मानवाधिकार आयोग के समक्ष उठाते हुए किसी स्वतंत्र एजेंसी या सीबीआई से जांच कराने की मांग की थी। शिकायत में बताया गया था कि मृतक युवक की मानसिक स्थिति ठीक नहीं थी और उसकी मौत संदिग्ध परिस्थितियों में हुई है। इसे देखते हुए एनकाउंटर की परिस्थितियों पर गंभीर सवाल उठाए गए हैं।

5 पुलिसकर्मियों को निलंबित
इधर, बिहार पुलिस मुख्यालय ने पहली बार इस कार्रवाई में हुई चूक को स्वीकार किया है। लॉ एंड ऑर्डर एडीजी सुधांशु कुमार ने बताया कि 16 जून को पुलिस टीम आरोपी के खिलाफ कार्रवाई के दौरान स्थिति को सही ढंग से संभालने में विफल रही। इस लापरवाही को गंभीर मानते हुए संबंधित थाना प्रभारी, दो दरोगा, एक एएसआई और एक सिपाही सहित कुल 5 पुलिसकर्मियों को निलंबित कर दिया गया है।

साइंस लैब समेत आधुनिक तकनीकों की मदद ली जाएगी
राज्य सरकार ने मामले की जांच शाहाबाद प्रक्षेत्र के डीआईजी को सौंप दी है। पुलिस के अनुसार अब जांच वैज्ञानिक और निष्पक्ष तरीके से की जाएगी, जिसमें फॉरेंसिक साइंस लैब समेत आधुनिक तकनीकों की मदद ली जाएगी। इस बीच एनकाउंटर को लेकर बिहार की राजनीति भी गरमा गई है। विपक्ष लगातार इस मामले में निष्पक्ष जांच की मांग कर रहा है। वहीं सत्ता पक्ष के कुछ नेताओं ने भी पारदर्शी जांच की मांग की है। मुख्यमंत्री सम्राट चौधरी ने भी मामले में हाईकोर्ट के रिटायर्ड जज से निष्पक्ष जांच करने का निर्देश दिया है। अब सभी की निगाहें जांच रिपोर्ट पर टिकी हैं, जिससे आगे की कार्रवाई तय होगी।

Source: https://livedainik.com/dsp-accused-of-brutal-assault-in-palamu-medical-report-confirms-serious-injuries/

पलामू में DSP पर बेरहमी से पिटाई का आरोप, मेडिकल रिपोर्ट में गंभीर चोट लगने की पुष्टि
Live Dainik June 24, 2026

पलामूः चैनपुर के रामपुर गोलीकांड के मुख्य आरोपी मंटू सिंह के साथ पुलिस हिरासत में मारपीट करने का परिजनों ने आरोप लगाया है। मंटू सिंह के परिजनों ने आरोप लगाया है कि पुलिस रिमांड में डीएसपी राजेश यादव ने मंटू सिंह को बुरी तरह से पीटा है। इससे उनके कमर के निचले हिस्से में गंभीर चोट आयी हैं। कमर के नीचे पीछे का हिस्सा पूरी तरह सूज गया है। पीछे का हिस्सा लाल व काला रंगा का हो गया है।

मेडिकल रिपोर्ट में चोट की पुष्टि का दावा

मंटू सिंह के परिवार का दावा है कि मेदिनी राय मेडिकल कॉलेज एवं अस्पताल (एमएमसीएच) की जांच रिपोर्ट में भी शरीर के पिछले हिस्से में चोट लगने की पुष्टि हुई है। परिजनों के मुताबिक डॉक्टरों ने इलाज के लिए दवाएं भी लिखी हैं, जिनमें साइक्लोपारा टैबलेट शामिल है। उन्होंने कहा कि न्यायिक हिरासत में लिए गए किसी भी व्यक्ति की नियमानुसार मेडिकल जांच कराई जाती है और इसी प्रक्रिया के दौरान चोट के निशान सामने आए हैं।एमएमसीएच के रिपोर्ट में इस बात की पुष्टि हुई है कि उसे पीछे के हिस्से में काफी चोट लगी है।

डीएसपी ने आरोपों को बताया झूठा

इधर, सदर डीएसपी राजेश यादव ने कहा कि उन पर झूठा आरोप लगाया गया है। उन्होंने कहा कि उनके खिलाफ लगाए जा रहे आरोप पूरी तरह झूठे हैं और मामले को कमजोर करने के उद्देश्य से इस प्रकार के आरोप लगाए जा रहे हैं। डीएसपी ने कहा कि इस मामले में उनकी कोई संलिप्तता नहीं है और तथ्यों के विपरीत बातें फैलायी जा रही हैं।

नौ जून को किया था आत्मसमर्पण

परिजनों के अनुसार, मंटू सिंह ने नौ जून को अदालत में आत्मसमर्पण किया था।इसके बाद चैनपुर थाना पुलिस ने 22 जून को उसे 24 घंटे के लिए रिमांड पर लिया। आरोप है कि पूछताछ के दौरान रात में उसकी बेरहमी से पिटाई की गई। इतना ही नहीं, उसे शारीरिक और मानसिक रूप से प्रताड़ित भी किया गया। परिजनों का कहना है कि मारपीट के कारण कमर के नीचे का पिछला हिस्सा पूरी तरह सूज गया है। संबंधित हिस्से पर लाल और काले रंग के निशान भी दिखाई दे रहे हैं।

मानवाधिकार आयोग और हाईकोर्ट जाने की तैयारी

मंटू सिंह के परिजनों ने पूरे मामले की निष्पक्ष जांच कराने की मांग की है। उनका कहना है कि यदि जरूरत पड़ी तो वे इस मामले को राष्ट्रीय मानवाधिकार आयोग और झारखंड हाईकोर्ट तक ले जाएंगे। परिजनों ने इसे कथित कस्टोडियल टॉर्चर का मामला बताते हुए दोषी अधिकारियों के खिलाफ कार्रवाई की मांग की है। उनका कहना है कि हिरासत में किसी भी व्यक्ति के साथ अमानवीय व्यवहार कानून और मानवाधिकार दोनों के खिलाफ है।

Source: https://www.tv9hindi.com/state/bihar/bharat-bhushan-tiwari-encounter-case-bihar-human-rights-commission-investigation-police-mistake-3829110.html/amp

Hindi News State Bihar Bharat bhushan tiwari encounter case bihar human rights commission investigation police mistake

एनकाउंटर या हत्या? भरत तिवारी एनकाउंटर पर घिरी बिहार पुलिस, आयोग ने भेजा नोटिस

भोजपुर के भरत भूषण तिवारी एनकाउंटर मामले में जांच का दायरा बढ़ गया है. बिहार मानवाधिकार आयोग ने मुख्य सचिव, DGP और भोजपुर SP से रिपोर्ट मांगी है. इससे पहले NHRC में भी शिकायत दर्ज कर स्वतंत्र जांच की मांग की गई थी. बिहार पुलिस मुख्यालय ने कार्रवाई में चूक की बात स्वीकार की है.

मोहित पंडित Edited By: राहुल कुमार Updated on: Jun 23, 2026 2:46 PM IST

Bharat Bhushan Tiwari encounter case: बिहार के भोजपुर के चर्चित भरत भूषण तिवारी एनकाउंटर मामले में अब जांच का दायरा बढ़ता जा रहा है. मामले में बिहार मानवाधिकार आयोग (BHRC) ने सक्रियता दिखाते हुए प्रशासन से पूरे घटनाक्रम की रिपोर्ट तलब की है. आयोग ने इस मामले को गंभीरता से लेते हुए मुख्य सचिव, पुलिस महानिदेशक (DGP) और भोजपुर के पुलिस अधीक्षक (SP) को नोटिस जारी कर जवाब मांगा है. मानवाधिकार आयोग की इस कार्रवाई के बाद पुलिस और प्रशासनिक महकमे में हलचल तेज हो गई है.

इससे पहले 20 जून 2026 को दिल्ली हाईकोर्ट के वरिष्ठ अधिवक्ता सौरभ तिवारी ने भरत भूषण तिवारी एनकाउंटर मामले को राष्ट्रीय मानवाधिकार आयोग (NHRC) के सामने उठाया था. उन्होंने शिकायत के जरिए पूरे मामले की स्वतंत्र एजेंसी या सीबीआई से जांच कराने की मांग की थी. शिकायत में आरोप लगाया गया कि भरत भूषण तिवारी मानसिक रूप से अस्वस्थ था और उसकी मौत संदिग्ध परिस्थितियों में हुई. इसके बाद पुलिस कार्रवाई की निष्पक्षता को लेकर सवाल खड़े होने लगे.

पुलिस ने मानी अपनी गलती

मामले में सबसे बड़ा घटनाक्रम तब सामने आया जब बिहार पुलिस मुख्यालय ने पहली बार कार्रवाई में हुई चूक को स्वीकार किया. लॉ एंड ऑर्डर एडीजी सुधांशु कुमार ने 22 जून को प्रेस कॉन्फ्रेंस कर कहा कि 16 जून को पुलिस टीम जब आरोपी के खिलाफ कार्रवाई करने पहुंची थी, उस दौरान हालात को सही तरीके से संभाला नहीं गया. उन्होंने माना कि पुलिस स्तर पर गंभीर गलती हुई है और इस मामले को नजरअंदाज नहीं किया जा सकता.

एडीजी ने कहा कि पूरे मामले की जांच निष्पक्ष, वैज्ञानिक और पारदर्शी तरीके से की जा रही है. जांच में फॉरेंसिक साइंस लैब की मदद ली जा रही है और आधुनिक तकनीकों का इस्तेमाल किया जाएगा. पुलिस मुख्यालय खुद इस जांच की निगरानी कर रहा है.

जांच एजेंसियां अब कई अहम सवालों के जवाब तलाश रही हैं. इसमें यह पता लगाया जाएगा कि भरत तिवारी को किस दूरी से गोली लगी, कितनी गोलियां चलीं, गोली किस हथियार से चली और घटनास्थल पर उस समय वास्तविक स्थिति क्या थी. इसके अलावा पुलिस कार्रवाई के दौरान अपनाई गई प्रक्रिया और नियमों का पालन हुआ या नहीं, इसकी भी जांच की जा रही है.

इस मामले ने अब राजनीतिक रूप भी ले लिया है. विपक्ष लगातार एनकाउंटर की निष्पक्ष जांच की मांग कर रहा है और पुलिस की भूमिका पर सवाल उठा रहा है. वहीं सत्ता पक्ष के कुछ नेताओं ने भी पूरे मामले में पारदर्शिता बरतने की जरूरत बताई है.

क्या बोले मंत्री दिलीप जायसवाल?

राजस्व एवं भूमि सुधार मंत्री डॉ. दिलीप जायसवाल ने भी इस मामले पर प्रतिक्रिया दी है. उन्होंने कहा कि बिहार सरकार संवेदनशीलता के साथ पूरे घटनाक्रम की जांच कर रही है और न्यायिक जांच की प्रक्रिया भी अपनाई जाएगी. उन्होंने कहा कि यह पता लगाना जरूरी है कि भरत तिवारी के पास कथित अवैध हथियार कहां से आया और पुलिस कार्रवाई के दौरान वास्तव में क्या हुआ.

मंत्री ने यह भी कहा कि जांच में पुलिस की संभावित गलतियों और घटनाक्रम से जुड़े सभी पहलुओं की गहराई से समीक्षा की जाएगी. दोषी पाए जाने वालों के खिलाफ कार्रवाई की जाएगी.

फिलहाल भरत भूषण तिवारी एनकाउंटर मामला सिर्फ एक पुलिस कार्रवाई तक सीमित नहीं रह गया है. यह अब पुलिस जवाबदेही, कानून-व्यवस्था और मानवाधिकार से जुड़ा बड़ा मुद्दा बन चुका है. मानवाधिकार आयोग की सक्रियता, पुलिस मुख्यालय की स्वीकारोक्ति और स्वतंत्र जांच की मांग के बाद अब सभी की नजर जांच रिपोर्ट पर टिकी हुई है.

आने वाले दिनों में जांच के निष्कर्ष ही तय करेंगे कि इस मामले में किसकी जिम्मेदारी तय होती है और आगे क्या कार्रवाई की जाएगी.

Source: https://rashtriyakhabar.com/216409/

Bharat Bhushan Tiwari Encounter: बिहार मानवाधिकार आयोग सख्त; प्रशासन से तलब की रिपोर्ट, पुलिस ने मानी गलती
By Rajat Kumar Gupta On Jun 23, 2026

भोजपुर: बिहार के भोजपुर में हुए भरत भूषण तिवारी एनकाउंटर मामले ने अब एक गंभीर मोड़ ले लिया है। बिहार मानवाधिकार आयोग (BHRC) ने इस घटना पर स्वतः संज्ञान लेते हुए मुख्य सचिव, पुलिस महानिदेशक (DGP) और भोजपुर पुलिस अधीक्षक (SP) को नोटिस जारी कर जवाब मांगा है। आयोग की इस सक्रियता ने राज्य के प्रशासनिक महकमे में हलचल मचा दी है।

पुलिस मुख्यालय ने स्वीकार की चूक
मामले में सबसे बड़ा मोड़ तब आया जब एडीजी (लॉ एंड ऑर्डर) सुधांशु कुमार ने प्रेस कॉन्फ्रेंस में सार्वजनिक रूप से स्वीकार किया कि 16 जून की कार्रवाई के दौरान हालात को सही ढंग से नहीं संभाला गया। पुलिस मुख्यालय ने इसे एक 'गंभीर गलती' मानते हुए कहा है कि इस मामले की जांच निष्पक्ष और वैज्ञानिक तरीके से की जाएगी। फॉरेंसिक लैब की मदद ली जा रही है ताकि गोली चलने की दूरी, हथियार और घटनाक्रम की वास्तविक स्थिति स्पष्ट हो सके।

🏛️ न्यायिक जांच और राजनीतिक हलचल
यह मामला अब एक राजनीतिक मुद्दा बन चुका है। विपक्ष जहाँ लगातार सीबीआई जांच की मांग कर रहा है, वहीं राजस्व एवं भूमि सुधार मंत्री डॉ. दिलीप जायसवाल ने स्पष्ट किया है कि सरकार इस मामले में पूरी तरह संवेदनशील है। उन्होंने न्यायिक जांच के संकेत देते हुए कहा कि एनकाउंटर से जुड़ी प्रत्येक कड़ी, जैसे अवैध हथियार का स्रोत और पुलिस की भूमिका की गहराई से समीक्षा की जाएगी।

🔍 जांच का दायरा बढ़ा
दिल्ली हाईकोर्ट के अधिवक्ता सौरभ तिवारी द्वारा राष्ट्रीय मानवाधिकार आयोग (NHRC) में शिकायत दर्ज कराने के बाद से ही इस एनकाउंटर की निष्पक्षता पर सवाल उठ रहे थे। अब जांच एजेंसियां इन सवालों के जवाब तलाश रही हैं:

क्या पुलिस कार्रवाई के दौरान नियमावली का पालन हुआ?

गोलीबारी किस हथियार से और किन परिस्थितियों में हुई?

मृतक की मानसिक स्थिति और घटनाक्रम में वास्तविक अंतर क्या था?

Rajat Kumar Gupta

Dainik Bhaskar, Online News, 24/06/2026

Source:
https://www.bhaskar.com/local/bihar/bhojpur/arrah/news/supreme-court-lawyer-alleges-police-fired-shots-at-ambulance-dbp-138271167.html

Hindi NewsLocalBiharBhojpurArrahSupreme Court Lawyer Alleges Police Fired Shots At Ambulance

सुप्रीम कोर्ट के वकील का आरोप; पुलिस ने एम्बुलेंस में भी मारी गोली
आरा 4 घंटे पहले

भास्कर न्यूज |आरा

भरत भूषण तिवारी के एनकाउंटर में शामिल पुलिस अधिकारियों और पुलिसकर्मियों की मुसीबतें बढ़ गई हैं। एनकाउंटर/फेंक एनकाउंटर मौत का मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है। सर्वोच्च न्यायालय के अधिवक्ता अनिकेश तिवारी ने इसे फेंक एनकाउंटर कहते हुए राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली में शिकायती मुकदमा दायर किया है। राष्ट्रीय मानव अधिकार आयोग के अध्यक्ष ने अनिकेश तिवारी के आवेदन को स्वीकार किया है। राष्ट्रीय मानवाधिकार आयोग में इसे शिकायतकर्ता अनिकेश तिवारी बनाम बिहार सरकार और अन्य के रूप में सूचीबद्ध किया है। याचिका में अधिवक्ता अनिकेश तिवारी ने बिहार पुलिस पर सुनियोजित हत्या और फर्जी एनकाउंटर का आरोप लगाया गया है। याचिका के अनुसार मृतक भर क्षेत्र में बाढ़ पीड़ितों के हक और प्रशासनिक भ्रष्टाचार के खिलाफ लगातार आवाज उठा रहे थे। जिला प्रशासन की कथित उदासीनता से तंग आकर उन्होंने अपनी बात को सार्वजनिक पटल पर लाने और प्रशासन का ध्यान खींचने के लिए बंदूक का सहारा लिया था। शिकायतकर्ता अधिवक्ता, जो मृतक के रिश्तेदार भी हैं, उन्होंने याचिका में आरोप लगाया है कि पूरे गांव के सामने जब पुलिस ने भारत भूषण को आश्वासन दिया, तो उन्होंने अपनी पिस्तौल नीचे फेंक दी और आत्मसमर्पण कर दिया। बावजूद पुलिस ने उनके शरीर में 3 गोलियां मार दीं।

Source: https://www.prabhatkhabar.com/state/jharkhand/palamu/rampur-firing-case-accused-mantu-singh-police-remand-assault-allegation-palamu-news/amp

पुलिस रिमांड में रामपुर गोलीकांड के आरोपी की बेरहमी से पिटाई, मेडिकल रिपोर्ट में शरीर पर चोट के निशान की पुष्टि

Palamu News: पलामू के रामपुर गोलीकांड के मुख्य आरोपी मंटू सिंह के परिजनों ने पुलिस रिमांड के दौरान बेरहमी से पिटाई का आरोप लगाया है. उन्होंने मेडिकल रिपोर्ट में चोट के संकेत मिलने का दावा किया है. वहीं सदर डीएसपी राजेश यादव ने आरोपों को निराधार बताते हुए अपनी संलिप्तता से इनकार किया है. इससे जुड़ी खबर नीचे पढ़ें.

Edited by: KumarVishwat Sen
Updated: Tue, 23 Jun 2026 09:24 PM (IST)

पलामू से शिवेंद्र कुमार की रिपोर्ट
Palamu News: पलामू जिले के चैनपुर थाना क्षेत्र के चर्चित रामपुर गोलीकांड के मुख्य आरोपी मंटू सिंह के साथ पुलिस रिमांड में बेरहमी से पिटाई किए जाने का मामला सामने आया है. आरोपी के परिजनों ने दावा किया है कि पुलिस रिमांड के दौरान उसके साथ बेरहमी से मारपीट की गई, जिससे उसके शरीर के निचले हिस्से में गंभीर चोटें आई हैं. परिजनों ने इस मामले की निष्पक्ष जांच कराने की मांग की है. इस मामले में पुलिस और परिजनों के दावों में स्पष्ट विरोधाभास सामने आया है. जहां परिजन पुलिस प्रताड़ना का आरोप लगा रहे हैं, वहीं पुलिस अधिकारियों ने इन आरोपों को पूरी तरह निराधार बताया है.

नौ जून को किया था आत्मसमर्पण
परिजनों के अनुसार, मंटू सिंह ने नौ जून को अदालत में आत्मसमर्पण किया था. इसके बाद चैनपुर थाना पुलिस ने 22 जून को उसे 24 घंटे के लिए रिमांड पर लिया. आरोप है कि पूछताछ के दौरान रात में उसकी बेरहमी से पिटाई की गई. इतना ही नहीं, उसे शारीरिक और मानसिक रूप से प्रताड़ित भी किया गया. परिजनों का कहना है कि मारपीट के कारण कमर के नीचे का पिछला हिस्सा पूरी तरह सूज गया है. संबंधित हिस्से पर लाल और काले रंग के निशान भी दिखाई दे रहे हैं.

मेडिकल रिपोर्ट में चोट की पुष्टि का दावा
मंटू सिंह के परिवार का दावा है कि मेदिनी राय मेडिकल कॉलेज एवं अस्पताल (एमएमसीएच) की जांच रिपोर्ट में भी शरीर के पिछले हिस्से में चोट लगने की पुष्टि हुई है. परिजनों के मुताबिक डॉक्टरों ने इलाज के लिए दवाएं भी लिखी हैं, जिनमें साइक्लोपारा टैबलेट शामिल है. उन्होंने कहा कि न्यायिक हिरासत में लिए गए किसी भी व्यक्ति की नियमानुसार मेडिकल जांच कराई जाती है और इसी प्रक्रिया के दौरान चोट के निशान सामने आए हैं.

मानवाधिकार आयोग और हाईकोर्ट जाने की तैयारी
मंटू सिंह के परिजनों ने पूरे मामले की निष्पक्ष जांच कराने की मांग की है. उनका कहना है कि यदि जरूरत पड़ी तो वे इस मामले को राष्ट्रीय मानवाधिकार आयोग और झारखंड हाईकोर्ट तक ले जाएंगे. परिजनों ने इसे कथित कस्टोडियल टॉर्चर का मामला बताते हुए दोषी अधिकारियों के खिलाफ कार्रवाई की मांग की है. उनका कहना है कि हिरासत में किसी भी व्यक्ति के साथ अमानवीय व्यवहार कानून और मानवाधिकार दोनों के खिलाफ है.

डीएसपी ने आरोपों को बताया झूठा
इस मामले में सदर डीएसपी राजेश यादव ने अपने ऊपर लगाए गए आरोपों को सिरे से खारिज कर दिया है. उन्होंने कहा कि उनके खिलाफ लगाए जा रहे आरोप पूरी तरह झूठे हैं और मामले को कमजोर करने के उद्देश्य से इस प्रकार के आरोप लगाए जा रहे हैं. डीएसपी ने कहा कि इस मामले में उनकी कोई संलिप्तता नहीं है और तथ्यों के विपरीत बातें फैलायी जा रही हैं.

जांच के बाद ही साफ होगी तस्वीर
रामपुर गोलीकांड के आरोपी के साथ कथित मारपीट के आरोपों ने एक नया विवाद खड़ा कर दिया है. एक तरफ परिजन मेडिकल रिपोर्ट का हवाला देते हुए पुलिस प्रताड़ना का आरोप लगा रहे हैं, तो दूसरी ओर पुलिस अधिकारी इन दावों को खारिज कर रहे हैं. ऐसे में पूरे मामले की निष्पक्ष जांच के बाद ही यह

स्पष्ट हो सकेगा कि चोटें किन परिस्थितियों में लगीं और आरोपों में कितनी सच्चाई है. फिलहाल यह मामला पलामू में चर्चा का विषय बना हुआ है.

Dainik Bhaskar, Online News, 24/06/2026

Source: https://www.bhaskar.com/g/local/bihar/patna/news/a-single-bench-of-the-bihar-human-rights-commission-disposed-of-6520-cases-in-a-year-dbp-138273324.html

Hindi NewsLocalBiharPatnaA Single Bench Of The Bihar Human Rights Commission Disposed Of 6,520 Cases In A Year.

बिहार मानवाधिकार आयोग की एक बेंच ने ही साल भर में 6520 मामलों को निपटाया
पटना 4 घंटे पहले

बिहार मानवाधिकार आयोग की एक बेंच ने ही वर्ष 2025 में 6520 मामलों का निपटारा कर दिया। सालभर में आयोग को 7796 शिकायतें मिली थीं। आयोग द्वारा जारी वार्षिक रिपोर्ट में यह बात सामने आई है।

आयोग में तीन बेंच हैं, जिनमें से एक ही काम कर रही है। दो बेंच के पद खाली हैं। पटना हाईकोर्ट के पूर्व न्यायमूर्ति अनंता मनोहर बदर आयोग के अध्यक्ष हैं। आयोग की इस बड़ी कामयाबी के पीछे आधुनिक तकनीक का बड़ा हाथ है। राष्ट्रीय मानवाधिकार आयोग द्वारा विकसित HRCNet पोर्टल पर ऑनलाइन शिकायत की जा सकती है। इसके अलावा डाक, फैक्स या ई-मेल से मिलने वाली शिकायतों का बिना किसी शुल्क के तुरंत ऑनलाइन रजिस्ट्रेशन होता है।

पीड़ित को केस दर्ज होने से लेकर सुनवाई की तारीख और बेंच आवंटन की हर जानकारी उनके मोबाइल पर एसएमएस से मिलती है। आयोग के निबंधक शैलेंद्र कुमार सिंह ने कहा कि यहां सिर्फ अर्जियों का इंतजार नहीं किया जाता है। अखबारों और मीडिया में आने वाली गंभीर खबरों, पुलिस ज्यादती या लोकसेवकों की लापरवाही के मामलों पर आयोग के अध्यक्ष तुरंत स्वतः संज्ञान लेते हैं। इसके बाद आयोग के विशेष विंग की ऑन स्पॉट जांच टीम मौके पर जाकर सच सामने लाती है।

पांच बड़ी पहल : जिनसे बदला सिस्टम का चेहरा

1 आयोग ने थानों में साफ-सफाई, महिलाओं के लिए अलग हाजत, आगंतुकों के लिए पानी-कुर्सी और बंदियों के भोजन भत्ते में बढ़ोतरी जैसे सुझाव सरकार को दिए हैं।

2आयोग के दबाव के बाद सरकारी विभागों में उपसचिव स्तर और जिला स्तर पर एडीएम आैर डीएसपी रैंक के अधिकारियों को नोडल पदाधिकारी बनाया गया है।

3आयोग के 17 साल पूरे होने पर 10 दिसंबर 2025 को सभी 58 जेलों के करीब 47,000 कैदियों को मानवाधिकार और कानून के प्रति जागरूक किया गया।

4बिना लाइसेंस के चल रहे अवैध नर्सिंग होम, फर्जी पैथोलॉजी लैब और महिलाओं के अवैध गर्भाशय निकालने जैसी गंभीर घटनाओं को रोकने के लिए एसओपी बनाने की अनुशंसा।

5विधि के छात्रों के लिए नियमित इंटर्नशिप कोर्स चलाया जा रहा है। साल 2025 में 123 छात्र-छात्राओं को ट्रेनिंग देकर मानवाधिकार का एंबेसडर बनाया गया।

आंकड़ों में न्याय की रफ्तार

साल 2025 में नई शिकायतें आईं : 7796 साल 2025 में शिकायतों का निपटारा : 6520 (पुराने केसों सहित) 2008 से अबतक : 1,10,205 शिकायतें मिलीं, जिनमें से 98,283 का निपटारा हो चुका है।

Source: https://www.bhaskarhindi.com/other/hindi-nhrc-issues-notice-and-seeks-detailed-report-on-tamil-nadu-ammonia-leak-that-claimed-9-lives-20260623161440-1317917

Home /अन्य /एनएचआरसी ने तमिलनाडुअमोनिया गैस...

एनएचआरसी ने तमिलनाडुअमोनिया गैस रिसाव मामले पर लिया स्वतः संज्ञान, नोटिस जारी कर मांगी विस्तृत रिपोर्ट
23 June 2026 6:45 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को तमिलनाडु के तिरुवल्लूर जिले में हुए अमोनिया गैस रिसाव मामले का स्वतः संज्ञान लिया। आयोग ने तमिलनाडु के मुख्य सचिव एम साई कुमार और पुलिस महानिदेशक महेश कुमार अग्रवाल को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

चेन्नई, 23 जून (आईएएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मंगलवार को तमिलनाडु के तिरुवल्लूर जिले में हुए अमोनिया गैस रिसाव मामले का स्वतः संज्ञान लिया। आयोग ने तमिलनाडु के मुख्य सचिव एम साई कुमार और पुलिस महानिदेशक महेश कुमार अग्रवाल को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। मीडिया रिपोर्टों के आधार पर कार्रवाई करते हुए आयोग ने कहा कि इस दुर्घटना में अब तक नौ लोगों की मौत हो चुकी है, जिससे मानवाधिकारों और कार्यस्थल की सुरक्षा को लेकर गंभीर सवाल खड़े हुए हैं। एनएचआरसी ने राज्य सरकार से घटना की पूरी जानकारी मांगी है। इसमें गैस रिसाव के कारण प्रशासन द्वारा उठाए गए कदम और प्रभावित श्रमिकों की वर्तमान स्थिति का विवरण शामिल है। आयोग ने मृतकों के परिजनों के लिए तमिलनाडु सरकार द्वारा घोषित मुआवजे और राहत संबंधी जानकारी भी मांगी है। इसके साथ ही अधिकारियों को यह बताने का निर्देश दिया गया है कि राहत राशि का वितरण किस स्थिति में है और जहरीली गैस की चपेट में आए लोगों को क्या चिकित्सा सुविधाएं दी जा रही हैं। रिपोर्टों के अनुसार, यह गैस रिसाव तिरुवल्लूर जिले में स्थित एक निजी समुद्री खाद्य प्रसंस्करण और निर्यात इकाई में हुआ। यहां बड़ी संख्या में श्रमिक कार्यरत थे, जिनमें अधिकांश महिलाएं थीं। बताया गया है कि श्रमिक फैक्ट्री परिसर के पास एक कमरे में आराम कर रहे थे, तभी इकाई से अमोनिया गैस का रिसाव हुआ और वे जहरीले धुएं की चपेट में आ गए। घटना के बाद बड़े स्तर पर राहत और बचाव अभियान चलाया गया। प्रभावित श्रमिकों को चेन्नई और तिरुवल्लूर के विभिन्न अस्पतालों में भर्ती कराया गया। सांस लेने में दिक्कत और अमोनिया गैस के प्रभाव से जुड़ी अन्य स्वास्थ्य समस्याओं की शिकायत के बाद 70 से अधिक श्रमिकों को इलाज और चिकित्सकीय निगरानी के लिए अस्पताल में भर्ती किया गया। बताया जा रहा है कि मृतक और प्रभावित लोग इस समुद्री खाद्य प्रसंस्करण इकाई में काम करने वाले प्रवासी श्रमिक थे। इस हादसे के बाद औद्योगिक सुरक्षा व्यवस्था और कार्यस्थलों पर खतरनाक रसायनों के प्रबंधन को लेकर चिंताएं और बढ़ गई हैं। इस बीच तमिलनाडु सरकार ने दुर्घटना की औपचारिक जांच के आदेश दिए हैं और अमोनिया गैस रिसाव के कारणों की जांच के लिए तीन सदस्यीय समिति का गठन किया है। समिति को संभावित लापरवाही की पहचान करने, जिम्मेदारी तय करने और भविष्य में ऐसी घटनाओं को रोकने के लिए सुझाव देने का दायित्व सौंपा गया है। एनएचआरसी ने कहा है कि राज्य सरकार से रिपोर्ट मिलने के बाद वह उसका अध्ययन करेगा और फिर आगे की कार्रवाई पर फैसला करेगा।

Source: https://www.pib.gov.in/PressReleasePage.aspx?PRID=2277248®=48&lang=2

राष्ट्रीय मानव अधिकार आयोग

राष्ट्रीय मानवाधिकार आयोग, भारत ने मानवाधिकारों और स्वतंत्रता की रक्षा के लिए जिम्मेदार एससीओ सदस्य देशों के राष्ट्रीय मानवाधिकार संस्थानों, राज्य निकायों और अन्य संगठनों की बिश्केक, किर्गिस्तान में आयोजित पहली परामर्शी बैठक में भाग लिया

अध्यक्ष, न्यायमूर्ति वी. रामासुब्रमण्यन ने इसे क्षेत्र में मानवाधिकार संवाद के लिए एक सामयिक पहल के रूप में सराहा

संस्थागत क्षमताओं को मजबूत करने में एनएचआरसी, भारत के आईटीईसी क्षमता निर्माण कार्यक्रम और सुनियोजित ढंग से सीखने, संवाद तथा सीमा पार जुड़ाव के महत्व पर प्रकाश डाला
प्रविष्टि तिथि: 23 JUN 2026 7:39PM by PIB Delhi

भारत के राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष जस्टिस वी. रामासुब्रमण्यन ने आज किर्गिज़ गणराज्य के बिश्केक में आयोजित शंघाई सहयोग संगठन (एससीओ) के सदस्य देशों के राष्ट्रीय मानवाधिकार संस्थानों, राज्य निकायों और मानवाधिकारों व स्वतंत्रता की सुरक्षा के लिए जिम्मेदार अन्य संगठनों की पहली परामर्श बैठक में डिजिटल रूप से भाग लिया। इस बैठक में राष्ट्रीय मानवाधिकार आयोग के महासचिव श्री भरत लाल और संयुक्त सचिव श्री समीर कुमार भी मौजूद थे। बैठक में किर्गिज़ गणराज्य के लोकपाल, एससीओ के उप-महासचिव, रूस, चीन, ईरान, पाकिस्तान, उज़्बेकिस्तान, कज़ाकिस्तान, ताजिकिस्तान और बेलारूस के राष्ट्रीय मानवाधिकार संस्थानों और अन्य संबंधित निकायों के अध्यक्ष व प्रमुख, तथा विशिष्ट प्रतिनिधि और विशेषज्ञ शामिल हुए।

बैठक को संबोधित करते हुए, न्यायमूर्ति रामासुब्रमण्यन ने अपने एससीओ अध्यक्षीय कार्यकाल के तहत पहली परामर्शी बैठक आयोजित करने में नेतृत्व की भूमिका निभाने के लिए किर्गिज गणराज्य की सराहना की। उन्होंने कहा कि राष्ट्रीय मानवाधिकार संस्थानों और संबंधित निकायों के बीच नियमित बातचीत का प्रस्ताव सामयिक होने के साथ-साथ भविष्योन्मुखी भी है। यह समकालीन सामाजिक-आर्थिक और भू-राजनीतिक चुनौतियों से निपटने में सार्थक संवाद, आपसी समझ और व्यावहारिक सहयोग को बढ़ावा देगा। उन्होंने इस बात पर जोर दिया कि राष्ट्रीय मानवाधिकार संस्थान (एनएचआरआई) सरकार और समाज के बीच विश्वास को मजबूत करने तथा सामाजिक स्थिरता को बढ़ावा देने में एक महत्वपूर्ण भूमिका निभाते हैं।

उन्होंने इस बात पर ज़ोर दिया कि क्षेत्रीय सहयोग, देशों की संप्रभुता के सम्मान, आंतरिक मामलों में दखल न देने, समानता और राष्ट्रीय हितों का आपसी ध्यान रखने के सिद्धांतों पर आधारित होना चाहिए। उन्होंने सूचनाओं के आदान-प्रदान, सर्वोत्तम प्रथाओं के प्रसार, विशेषज्ञ सहयोग और मानवाधिकार मुद्दों पर समन्वित दृष्टिकोण विकसित करने से संबंधित मसौदा प्रोटोकॉल में शामिल उद्देश्यों का स्वागत किया। उन्होंने कहा कि संस्थानों के बीच नियमित आदान-प्रदान से आपसी सीख को बढ़ावा मिलेगा और संस्थानों की कार्यक्षमता बेहतर होगी।

न्यायमूर्ति रामासुब्रमण्यन ने राष्ट्रीय मानवाधिकार संस्थानों के लिए एनएचआरसी के 'भारतीय तकनीकी और आर्थिक सहयोग' क्षमता निर्माण कार्यक्रम पर प्रकाश डाला। इसके साथ ही उन्होंने संस्थागत क्षमताओं को मजबूत करने में सुनियोजित ढंग से सीखने, संवाद और सीमा पार संबंधों के महत्व को भी रेखांकित किया।

उन्होंने एससीओ के दायरे में और ज़्यादा सहयोग के लिए एनएचआरसी, भारत के समर्थन को फिर से दोहराया और विश्वास व्यक्त किया कि यह परामर्शी तंत्र मानवाधिकारों और स्वतंत्रताओं के प्रचार-प्रसार तथा संरक्षण के लिए समर्पित संस्थानों के बीच संवाद, सहयोग और अनुभवों के आदान-प्रदान के लिए एक महत्वपूर्ण मंच के रूप में विकसित होगा।

मौजूदा न्यायिक सहयोग तंत्र की तर्ज पर एससीओ के भीतर परामर्शी सहयोग की संभावनाओं पर एक सत्र को संबोधित करते हुए, न्यायमूर्ति रामसुब्रमण्यम ने सुझाव दिया कि राष्ट्रीय मानवाधिकार संस्थान सर्वोत्तम प्रथाओं को साझा करने की सुविधा के लिए ऑनलाइन, ऑफलाइन और हाइब्रिड मोड में नियमित सेमिनार, प्रशिक्षण कार्यक्रम और बातचीत आयोजित कर सकते हैं। उन्होंने बताया कि 1993 में स्थापित एनएचआरसी, भारत ने पिछले 32 वर्षों में मानवाधिकारों के उल्लंघन के लगभग 23.7 लाख मामलों का निपटारा किया है, जिससे उसे बहुमूल्य संस्थागत अनुभव मिला है और अन्य सदस्य देशों के

साथ उसे साझा किया जा सकता है। उन्होंने आगे कहा कि एससीओ सदस्य देशों की संस्थाओं के पास समृद्ध अनुभव है, जिसका लाभ लगातार आपसी सहयोग और बातचीत के ज़रिए सभी उठा सकते हैं।

उन्होंने आशा व्यक्त की कि यह पहली परामर्शी बैठक आपसी सम्मान, अनुभवों के आदान-प्रदान और मानवीय गरिमा के प्रति एक साझा प्रतिबद्धता पर आधारित क्षेत्रीय मानवाधिकार सहयोग के लिए एक स्थायी और व्यावहारिक ढांचे की नींव रखेगी।

***

पीके/केसी/एसके/डीए

(रिलीज़ आईडी: 2277248) आगंतुक पटल : 179
इस विज्ञप्ति को इन भाषाओं में पढ़ें: English , Urdu

Source: https://www.orissapost.com/one-more-held-in-connection-with-grp-constable-lynching-case/

One more held in connection with GRP constable lynching case
PTI Updated: June 23rd, 2026, 19:39 IST in Metro, Top Stories

Bhubaneswar: One more person was arrested Tuesday in connection with the lynching of a GRP constable in Odisha, taking the total number of apprehended people in this connection to 19, police said.

Government Railway Police (GRP) constable Soumya Ranjan Swain was allegedly tied to a pole and beaten to death by a mob in Bhingarpur-Kaja area under the jurisdiction of Balianta police station on the outskirts of Bhubaneswar May 7.

The incident took place after a woman alleged that Swain attempted to rape her, following a collision between his motorcycle and her two-wheeler, police said.

A 26-year-old man of Benupur village under Balianta police station was arrested in Cuttack, the police said in a statement.

The CID Crime Branch has been entrusted with the investigation into the incident. The accused individuals were arrested based on the video footage showing their involvement in the killing of the GRP constable.

Police said that several other people engaged in the crime have been identified, and they will be arrested soon.

Around seven more people were still at large, an official said.

The Odisha government has suspended a senior IPS officer Dayal Gangwar after it was found that he had engaged eight GRP constables, including Swain, in his domestic work.

The family of the deceased had alleged that their son was harassed by the IPS officer and was under stress before he was killed.

Apart from this, four police personnel have been suspended over their failure to save the life of Swain during the assault, even though they were present at the spot. Balianta Police Station inspector was also transferred from his post after the incident.

A National Human Rights Commission (NHRC) team had undertaken an on-the-spot inquiry into the incident.

Bhaskar Digital, Online News, 24/06/2026

Source: https://bhaskardigital.com/lucknow-coaching-center-fire-incident-reaches/

लखनऊ कोचिंग सेंटर अग्निकांड मामला राष्ट्रीय मानवाधिकार आयोग पहुंचा : देशभर के संस्थानों में सुरक्षा मानकों की जांच और छात्रों की सुरक्षा की मांग
Digital Desk 05 23 Jun 2026 3:02 PM

लखनऊ: लखनऊ के अलीगंज स्थित एक कोचिंग सेंटर में भीषण आग लगने से 15 छात्रों की दर्दनाक मौत के मामले ने अब बड़ा रूप ले लिया है। इस हृदयविदारक घटना को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) में एक औपचारिक शिकायत दर्ज कराई गई है। नोएडा के निवासी और पूर्व क्षेत्रीय उच्च शिक्षा अधिकारी व शिक्षक डॉ. राजीव कुमार गुप्ता ने आयोग के समक्ष यह शिकायत दर्ज कराते हुए देशभर के सभी कोचिंग संस्थानों में सुरक्षा मानकों की कड़ाई से जांच कराने और छात्रों के जीवन की सुरक्षा सुनिश्चित करने की पुरजोर मांग की है।

मानवाधिकार आयोग ने इस शिकायत को बेहद संज्ञान में लेते हुए स्वीकार कर लिया है और इसे डायरी संख्या 14383/आइएन/2026 के रूप में दर्ज कर लिया गया है।

डॉ. गुप्ता ने अपनी शिकायत में इस बात पर गहरा दुख और चिंता व्यक्त की है कि लखनऊ के अलीगंज में हुई यह त्रासदी कोई पहली घटना नहीं है। इससे पहले भी देश के विभिन्न हिस्सों में कोचिंग सेंटरों की लापरवाही के कारण मासूम छात्रों को अपनी जान गंवानी पड़ी है। उन्होंने पूर्व की घटनाओं का हवाला देते हुए बताया कि 27 जुलाई 2024 को दिल्ली के राजेंद्र नगर में एक कोचिंग संस्थान के बेसमेंट में जलभराव होने से तीन छात्रों की मौत हो गई थी, जबकि 26 मई 2019 को अहमदाबाद के एक कोचिंग सेंटर में लगी भीषण आग में 22 छात्रों की जान चली गई थी।

शिकायत में साफ कहा गया है कि देशभर में ऐसे कोचिंग संस्थानों की बाढ़ आ गई है, जहां छात्र बेहद छोटे-छोटे कमरों और बंद जगहों में पढ़ने को मजबूर हैं, और इन संस्थानों में न तो जीवन रक्षक सुविधाएं होती हैं और ना ही पर्याप्त सुरक्षा इंतजाम।

शिकायतकर्ता ने बताया कि उन्होंने कोचिंग संस्थानों की बदहाली और सुरक्षा से जुड़े इस गंभीर मुद्दे पर पहले भी राष्ट्रीय मानवाधिकार आयोग का दरवाजा खटखटाया था, लेकिन दुर्भाग्य से उस समय कोई ठोस जमीनी सुधार नहीं हो सका था। इस बार दाखिल की गई शिकायत में लखनऊ अग्निकांड के शिकार हुए मयंक गुप्ता सहित सभी 15 दिवंगत युवाओं का विशेष रूप से उल्लेख किया गया है।

आयोग से बेहद भावुक और कड़े शब्दों में अपील की गई है कि वह इस मामले में तुरंत और प्रभावी हस्तक्षेप करे, ताकि देश के भविष्य यानी छात्रों के जीवन और उनके सुरक्षा के अधिकार की रक्षा के लिए देशव्यापी कड़े कदम उठाए जा सकें।

Dainik Bhaskar, Online News, 24/06/2026

Source: https://www.bhaskarhindi.com/other/bharat-tiwari-encounter-mamle-mein-nhrc-se-swatah-sangyan-lene-ki-apeal-1317732

भरत तिवारी एनकाउंटर मामले में राष्ट्रीय मानवाधिकार आयोग से स्वत संज्ञान लेने की अपील
23 June 2026 1:59 PM

बिहार पुलिस की ओर से भोजपुर में किए गए भरत भूषण तिवारी एनकाउंटर मामले में सुप्रीम कोर्ट के वकील निशांत वर्मा ने राष्ट्रीय मानवाधिकार आयोग से शिकायत की है। उनकी ओर से एनएचआरसी से स्वतः संज्ञान लेकर बिहार सरकार, राज्य सरकार के डीजीपी और पुलिस अधीक्षक से रिपोर्ट मांगने की अपील की गई है।

नई दिल्ली, 23 जून (आईएएनएस)। बिहार पुलिस की ओर से भोजपुर में किए गए भरत भूषण तिवारी एनकाउंटर मामले में सुप्रीम कोर्ट के वकील निशांत वर्मा ने राष्ट्रीय मानवाधिकार आयोग से शिकायत की है। उनकी ओर से एनएचआरसी से स्वतः संज्ञान लेकर बिहार सरकार, राज्य सरकार के डीजीपी और पुलिस अधीक्षक से रिपोर्ट मांगने की अपील की गई है। वकील निशांत वर्मा की ओर से शिकायत पत्र में लिखा गया है कि यह बताया जा रहा है कि 17 जून को भोजपुर जिले (आरा कमिश्नरेट) में बिहार पुलिस की ओर से एक एनकाउंटर किया गया। 28 वर्षीय भरत भूषण तिवारी सोशल मीडिया और अधिकारियों के साथ बातचीत के जरिए जन-मुद्दे उठाने के लिए स्थानीय स्तर पर जाने जाते थे। ग्रामीणों ने उन्हें एक सामाजिक कार्यकर्ता के तौर पर बताया, जो गरीब परिवारों, बाढ़ पीड़ितों और विस्थापित समुदायों की समस्याओं को उजागर करते थे। शिकायत में लिखा गया कि समाचार रिपोर्टों के अनुसार, एनकाउंटर से एक दिन पहले भरत भूषण तिवारी फेसबुक लाइव पर आए थे। 17 जून की सुबह, पुलिस ने उनके घर को घेर लिया था और जब भरत घर से बाहर आकर पुलिस से बात करने लगे, तो कुछ आश्वासन मिलने पर उन्होंने अपनी पिस्तौल फेंक दी थी। इसके बावजूद, पुलिस की ओर से भरत तिवारी के पैरों में 3-4 गोलियां मारी गईं और एक गोली उनके पेट में मार दी गई। इसके बाद जब उन्हें बेहतर इलाज के लिए पटना ले जाया जा रहा था, तो पटना पहुंचने पर उनकी मौत हो गई। वकील निशांत वर्मा की ओर से शिकायत पत्र में लिखा गया कि मृतक का कोई आपराधिक रिकॉर्ड नहीं था। वह एक भ्रष्ट सिस्टम का शिकार थे और बेसहारा लोगों और बाढ़ पीड़ितों के हक के लिए लड़ रहे थे। उन्हें हिरासत में लिया जा सकता था, और एक मां के बेटे की इस एक्स्ट्रा-ज्यूडिशियल हत्या (बिना कानूनी प्रक्रिया के हत्या) को रोका जा सकता था। पत्र में आगे कहा गया है कि निवेदन है कि सुप्रीम कोर्ट ने 'पीपल्स यूनियन फॉर सिविल लिबर्टीज बनाम महाराष्ट्र राज्य (2014) 10 एससीसी 635' मामले में पुलिस एनकाउंटर की जांच के लिए विस्तृत गाइडलाइंस दी थीं। पत्र में लिखा गया कि इस मामले में तत्काल सुनवाई के लिए सुप्रीम कोर्ट में 'विशाल तिवारी बनाम भारत संघ' के नाम से एक पीआईएल दायर की गई है, जिसमें जज ने वकील से रजिस्ट्रार के समक्ष मामले का उल्लेख (मेंशन) करने को कहा था। यह मामला अभी तक लिस्ट नहीं हुआ है। पत्र में लिखा गया कि आयोग मानव अधिकार संरक्षण अधिनियम 1993 की धारा 17 के तहत समानांतर रूप से स्वत: संज्ञान ले सकता है, जहां सरकारी तंत्र कानून के शासन का उल्लंघन करते हुए मनमाने ढंग से कार्य करता है, किसी व्यक्ति के बुनियादी मानवाधिकारों का उल्लंघन करता है, किसी व्यक्ति की हत्या करता है। शिकायत पत्र में मांग की गई है कि बिहार राज्य पुलिस की ओर से युवक की इस घृणित, भयानक और न्यायेतर हत्या के मामले में मानवाधिकार संरक्षण अधिनियम 1993 की धारा 17 के तहत स्वत: संज्ञान लें और बिहार के पुलिस महानिदेशक, एडीजी, आरा डिवीजन और जिला भोजपुर के एसपी से रिपोर्ट मांगी जाए।

Source: https://swatvasamachar.com/news/bharat-tiwari-encounter-nhrc-cs-dgp-nitice/

भरत तिवारी मुठभेड़ मामले में NHRC की एंट्री, CS व DGP को नोटीस जारी कर जवाब तलब
By Amit Dubey
Last updated: June 23, 2026 1:30 pm

भोजपुर के बहुचर्चित भरत तिवारी फर्जी एनकाउंटर का मामला अब राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है। दिल्ली हाईकोर्ट के वरिष्ठ अधिवक्ता सौरभ तिवारी ने इस पूरे प्रकरण को NHRC में उठाते हुए स्वतंत्र एजेंसी या सीबीआई से जांच की मांग की है। उन्होंने मानवाधिकार आयोग को दी गई अपनी शिकायत में आरोप लगाया कि मानसिक रूप से अस्वस्थ बताए जा रहे युवक की संदिग्ध परिस्थितियों में पुलिस की गोली लगने से मौत हुई। इस पूरे मामले को पुलिस ने गलत तरीके से हैंडल किया। युवक की फर्जी एनकाउंटर में मौत पूरी तरह मानवाधिकार का खुला उल्लंघन है। वकील की शिकायत पर कार्रवाई करते हुए एनएचआरसी ने बिहार के मुख्य सचिव और डीजीपी को एक नोटिस जारी कर उनसे जवाब तलब किया है।

विदित हो कि भोजपुर के शाहपुर थाना क्षेत्र के बिलौटी गांव में बीते दिनों पुलिस ने एक एनकाउंटर के दौरान भरत तिवारी को गोली मारकर दबोचा था। बाद में उसकी अस्पताल में इलाज के दौरान मौत हो गई थी। उसकी मौत के बाद मुठभेड़ मामले ने तूल पकड़ लिया। इस पूरे मामले के राष्ट्रीय मानवाधिकार आयोग पहुंचने के बाद अब पुलिस की कार्रवाई पर बाहरी एजेंसी से जांच की मांग तेज हो गई है। शिकायतकर्ता ने इसे संदिग्ध मौत बताते हुए निष्पक्ष जांच और दोषी पुलिसकर्मियों पर हत्या का मुकदमा दर्ज करने की मांग की है।

इधर पुलिस ने इस मामले में अपनी कार्रवाई तेज करते हुए दो अलग-अलग प्राथमिकी दर्ज की है। पहली प्राथमिकी मुठभेड़ को लेकर भरत भूषण तिवारी के खिलाफ दर्ज की गई है, जबकि दूसरी प्राथमिकी पुलिस पर फायरिंग और सहयोग के आरोप में उसके पिता काशी नाथ तिवारी और भाई चंदन तिवारी को नामजद किया गया है। पुलिस का कहना है कि भरत भूषण तिवारी के पास अवैध हथियार होने की गुप्त सूचना मिली थी, जिसके आधार पर 17 जून की सुबह पुलिस टीम उसके घर पहुंची थी।

CS, DGP, NHRC, नोटीस, भरत तिवारी, मुठभेड़

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
23.06.2026	TV5 News	13:30	Sai Krishna Mother's Letter To CP: Shocking Details of Alleged Police Brutality -The disappearance of Sai Krishna from Krishnalanka, Vijayawada, has taken a tragic turn with his mother, Vijayalakshmi, alleging custodial death. In a formal complaint to the Police Commissioner, she accused Krishnalanka CI Nagaraju of severe torture leading to her son's death. She further alleged that the police disposed of the body to hide the evidence. A Habeas Corpus petition has been filed in the High Court by the family seeking answers. Following the complaint, a case has been registered against CI Nagaraju, and the government has appointed a Special Investigation Team (SIT) to uncover the truth behind Sai Krishna's disappearance and the allegations of police brutality.	01:38 Min	Breaking News	Abc	
23.06.2026	Zee 24 Kalak	15:00	Court rejects bail application of ASI in custodial death case of culprit booked under GUJCtoc,Rajkot	00:39 Min	Breaking News	Abc	

23.06.2026	TV9 Telugu	17:00	Ambati Rambabu On Sai Krishna Missing Case -YSRCP senior leader and former minister Ambati Rambabu made sensational allegations regarding the ongoing investigation into the disappearance and alleged custodial death of Gade Sai Krishna in Vijayawada. Speaking to the media, Ambati Rambabu claimed that the crime could not have been committed or covered up by a single Circle Inspector (CI) alone. He strongly asserted that several top police officials and high-ranking authorities are directly involved in hushing up the case. Demanding an immediate and impartial CBI inquiry into the entire incident, the YSRCP leader stated that justice will not be served just by making CI Nagaraju a scapegoat. Watch the full video for Ambati Rambabu's explosive press meet, major political reactions, and live updates on the Sai Krishna case..	01:58 Min	Breaking News	Abc	
23.06.2026	Tv9 Kannada	14:20	Young Dalit Woman Files Complaint Against Police Constable, Alleges Cheating on Promise of Marriage In Shivamogga	05:12 Min	Breaking News	Abc	
23.06.2026	First Bihar Jharkhand	15:00	दलितों को इंसाफ दिलाने के लिए Bharat Tiwari ने लॉकेट बेचकर खरीदी पिस्तौ'ल, ग्रामीणों का SDO पर आरोप	09:56 Min	Breaking News	Nikhil	
23.06.2026	News State Bihar Jharkhand	19:10	Bharat Bhushan Tiwari Encounter: बिहार राज्य मानवाधिकार आयोग ने लिया संज्ञान	02:19 Min	Breaking News	Abc	

23.06.2026	OTV	11:00	NHRC, NCW Seeks Report From Odisha DGP On Rayagada Lynching Case -The National Commission for Women (NCW) has taken suo motu cognizance of the incident in Rayagada. It has registered a case considering the incident as a serious violation of human rights and a sensitive issue related to women's safety.	03:10 Min	Breaking News	Abc	
23.06.2026	Prime9 News	19:00	NHRC Chairperson Vijaya Bharati calls on the victimized girl from Khammam.	01:59 Min	Breaking News	Abc	

23.06.2026	News18 Bihar Jharkhand	21:00	बिहार में भरत तिवारी का एक एनकाउंटर... और उस एनकाउंटर के सातवें दिन हत्या की FIR... आरा के शाहपुर थाना क्षेत्र का बिलौटी गांव इस वक्त बिहार की सियासत और कानून-व्यवस्था का सबसे बड़ा केंद्र बन चुका है... न्यूज़ 18 की लगातार पड़ताल और सच को सामने लाने की जिद का ही असर है कि आखिरकार शाहपुर के तत्कालीन SDPO, SHO और अन्य पुलिसकर्मियों पर पीड़ित मां की शिकायत पर हत्या का मुकदमा दर्ज कर लिया गया है...लेकिन सवाल वहीं का वहीं खड़ा है— क्या ये कानून के राज का इकबाल है या फिर खाकी की वर्दी के पीछे छिपी एक सोची-समझी हत्या?...जहां एक तरफ बिहार राज्य मानवाधिकार आयोग ने इस मामले पर बिहार के मुख्य सचिव, DGP और भोजपुर के SP को तलब किया है और 4 हफ्ते में रिपोर्ट मांगी है... वहीं दूसरी तरफ इस पूरे मामले पर सूबे की सियासत चरम पर है...कांग्रेस के वरिष्ठ नेता मदन मोहन झा पीड़ित परिवार से मिलकर इसे सीधे तौर पर 'हत्या' करार दे चुके हैं... विधायक राधाचरण सेठ से लेकर भोजपुरी कलाकार राकेश मिश्रा तक परिवार के लिए न्याय की मांग कर रहे हैं और सवाल पूछ रहे हैं कि अगर आत्मसमर्पण किया गया था, तो गोली क्यों चली?...बिहार सरकार के मंत्री लखींद्र पासवान का कहना है कि सरकार 'क्राइम, करप्शन और कास्टिज्म' पर कोई समझौता नहीं करेगी...लेकिन केंद्रीय मंत्री जीतन राम मांझी के एक बयान ने इस पूरी बहस को एक नया मोड़ दे दिया है ...जीतन राम मांझी अपने पुराने बयान पर कायम हैं और कह रहे हैं कि [illegible] क्रांतिकारी [illegible]	51:02 Min	Bahas Bihar Ki	Gaurav	

23.06.2026	Sathiyam News	10:00	NHRC Issues Notices To Tamil Nadu Chief Secy, DGP Over Ammonia Gas Leak Deaths In Tiruvallur -The National Human Rights Commission (NHRC) on Monday took suo motu cognizance of the death of seven women and several others falling sick after ammonia leak at a shrimp processing factory in the Tiruvallur district of Tamil Nadu. The apex human rights panel issued notices to the Tamil Nadu Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks	03:00 Min	Exclusive	Abc	